

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.2494/2017

New Delhi, this the 28th day of July, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Dr. Ritika Singhal

Age 34 years

Doctor (Group 'A')

W/o Dr. Anshul Jain

Dept. Paediatric

Palika Maternity Hospital

Lodhi Colony, New Delhi -3

R/o 210, Konark Apartments

22, I.P.Extension

Delhi-92.

.... Applicant

(By Advocate:Ms. Mansi Gupta for Shri Pradeep Gupta)

VERSUS

1. New Delhi Municipal Council
Through its Chairman
Palika Kendra
New Delhi.

2. Director
Medical Services
New Delhi Municipal Council
Charak Palika Hospital
Moti Bagh-1
New Delhi – 110 021. Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, a Medical Doctor, who is working under the respondent, filed the present OA seeking the following reliefs :-

"(a) Respondents may be directed to sanction maternity leave of six months to the applicant w.e.f. 9.9.2016 to 7.3.2017 with interest w.e.f. the due date till the date of its actual payment 9.9.2016 to 17.11.2016 @ Rs.87,617/- P.M. as per office order dated 17.12.15 (Annexure A-9) as well as other benefits and w.e.f. 18.11.2016 @ 91,804/- as mentioned in office order

dated 5.12.2016 (Annexure A-12) & @ Rs.94,246/- Per Month w.e.f.1.1.2017 along with interest at the rate of 24% from the date it was due till the date of its actual payment and with DA and arrears as per the 7th pay commission as applicable.

(b) Respondents may also be directed to compensate the applicant for mental torture @ Rs.1 lakh P.M. i.e. Rs.6 lakhs with interest @ 24%."

3. It is submitted that the applicant has made number of representations including Annexure A-13 representation dated 29.12.2016 ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-13 representation dated 29.12.2016 of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(V. Ajay Kumar)
Member (J)**

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